

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9783/2023

(Arising out of impugned final judgment and order dated 01-10-2022 in BCA No. 24/2022 passed by the High Court Of Uttarakhand At Nainital)

JAMES KUNJWAL

Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND &amp; ANR.

Respondent(s)

IA No. 145841/2023 - EXEMPTION FROM FILING O.T.

IA No. 125812/2023 - EXEMPTION FROM FILING O.T.

IA No. 221521/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 145840/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES)

Date : 13-08-2024 This petition was called for pronouncement of judgment today.

For Petitioner(s) Ms. Sweta Rani, AOR

For Respondent(s) Mr. Manan Verma, AOR

Petitioner-in-person, AOR

Hon'ble Mr. Justice Sanjay Karol pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai, His Lordship and Hon'ble Mr. Justice K.V. Viswnathan.

Leave granted.

The appeal is allowed in terms of the reportable judgment, placed on the file.

Pending application(s), if any, stands disposed of.

(DR. NAVEEN RAWAL)  
DY. REGISTRAR

(MATHEW ABRAHAM)  
COURT MASTER (NSH)